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MCRC-47027-2025

IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR ON THE 13th OF OCTOBER, 2025

MISC. CRIMINAL CASE No. 47027 of 2025

LOKESH

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Chandan Kumar Gera - Advocate for the applicant.

Shri Santosh Singh Thakur, Govt. Advocate for the respondent/State.

<u>ORDER</u>

- 1. This first application has been filed under Section 438 of Cr.P.C./482 of Bharitya Nagarik Suraksha Sanhita, 2023 for grant of anticipatory bail to the applicant, who is apprehending his arrest in connection with Crime No.126/2025 registered at Police Station Kaytha, District Ujjain(M.P.) for offence punishable under Section 34(2) of M.P. Excise Act.
- 2. Learned counsel for the applicant requests not to pursue this application and proposes to co-operate in the investigation. However, he further requests for a direction to the Investigation Officer / Trial Court to comply with the directions of the Supreme Court in cases of Arnesh Kumar Vs. State of Bihar (2014) 8 SCC 273 and Satender Kumar Antil Vs. Central Bureau of investigation (2022) 10 SCC 51.
 - 3. Request accepted.



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4. This application is disposed off. However, it is expected that the Investigation Officer / Trial Court shall ensure strict compliance with the guidelines and directions laid down in cases of Arnesh Kumar and Satender Kumar Antil (Supra), Siddharth vs. State of Uttar Pradesh & Another, reported in (2022) 1 SCC 676 and Amanpreet Singh Vs. CBI 2022 (13) SCC 764 [para 10, 11 & 12 of the judgment specifically].

C.C. as per rules.

(SANJEEV S KALGAONKAR) JUDGE

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